

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3951/2017

New Delhi, this the 13<sup>th</sup> day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**

Smt. Sulochana Devi,  
Aged about 53 years,  
W/o Late Shri Brahaspati Prasad Shukla,  
R/o 8/27, Gali No.6,  
Brahampuri X-Block, Delhi-110053. .. Applicant

(By Advocate : Shri L.K. Singh)

Versus

1. Union of India  
Through The Secretary,  
Ministry of Communication,  
Department of Posts,  
Dak Bhawan,  
New Delhi-110001.
2. The Chief Post Master General,  
Delhi Circle, Meghdoot Bhawan,  
New Delhi-110001. .. Respondents

(By Advocate : Ms. Geetanjali Sharma)

**ORDER (ORAL)**

Heard Shri L.K. Singh, learned counsel for the applicant and Ms. Geetanjali Sharma, who appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, who is the wife of Late Shri Brahaspati Prasad Shukla, filed the O.A. seeking the following relief(s):

“(a) Issue directions to the respondents to grant the Family Pension to the applicant w.e.f. 12.04.2001 with all consequential benefits as a surviving post retiral spouse of late Shri Brahaspati Prasad Shukla;

(b) Any other or such other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

3. It is submitted that after obtaining the appropriate orders from the competent court declaring the applicant as the legal heir of Late Shri Brahaspati Prasad Shukla, the applicant made a representation vide Annexure A-3 dated 25.05.2017, which was duly forwarded vide Annexure A-4, dated 29.05.2017 to the Assistant Director (S&L), O/o the CPMG, Delhi Circle. However, the respondents have not granted the relief claimed till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-3 representation dated 25.05.2017 of the applicant, as forwarded vide Annexure A-4 dated 29.05.2017, and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

**(V. Ajay Kumar)**  
**Member (J)**

/Jyoti /